## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## **APPEAL NO. 101 OF 2018**

Dated: 11<sup>th</sup> September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

## In the matter of:

BSES Rajdhani Power Ltd. & Anr. .... Appellant(s)

Vs.

Indraprastha Power Generation Company .... Respondent(s)

Ltd. & Anr.

Counsel for the Appellant (s) : Mr. Rahul Kinra

Mr. Ashotosh K.Srivastava

Counsel for the Respondent (s) : Mr. M.G. Ramachandran

Ms. Anushree Bardhan Mr. Pulkit Agarwal for R-1

Mr. Divyanshu Rai Mr. Nikhil Nayyar for R-2

## ORDER

The learned counsel, Mr. Divyanshu Rai, appearing for the second Respondent prays for another four weeks time to file his reply in this matter.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

Another four weeks time is granted to the learned counsel appearing for the second Respondent to file his reply in this matter along with IA for condoning the delay in filing the same. He may file the same by 09.10.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 31.10.2018 after duly serving copy on the other side.

List this matter on <u>01.11.2018</u>, as agreed by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

Bn/pr